

(2021) 02 SEBI CK 0188

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 148 Of 2021, Appeal No. 339, 340 Of 2020

Shivris Resources Pvt. Ltd. & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 22-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0188

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Kunal Katariya, Abhiraj Arora, Karthik Narayan, Rashi Dalmia

Judgement

1. Three weeks time is allowed to the appellants to file rejoinder. The objection, if any, to the application of the respondent to implead a third party

may be filed within the same period. The impleadment application would be considered on the next date. List on March 26, 2021.

2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matters would be

taken up for hearing through video conference or through physical hearing.

3. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor

a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.